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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 838/2012

NAGALAND STATE COOPERATIVE MARKETING AND CONSUMERS FEDERATION LTD.Petitioner

Through: Mr. Manoj Sharma and Mr. Kapil

Kaushik, Advs.

versus

V.K.GUPTA & ORSRespondents

Through: Mr. Mukul Singh, CGSC with Ms. Ira

Singh, Adv.

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+ CONT.CAS(C) 840/2012

FOREST DEVELOPMENT CORPORATION OF MAHARASTRA LTD.Petitioner

Through: Mr. Manoj Sharma and Mr. Kapil

Kaushik, Advs.

versus

V.K. GUPTA & ORSRespondents

Through: Mr. Mukul Singh, CGSC with Ms. Ira

Singh, Adv.

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+ CONT.CAS(C) 842/2012

GUJRAT STATE FOREST DEVELOPMENT CORPORATION

LTD.

....Petitioner

Through: Mr. Manoj Sharma and Mr. Kapil

Kaushik, Advs.

versus

V.K.GUPTA & ORSRespondents

Through: Mr. Mukul Singh, CGSC with Ms. Ira

Singh, Adv.

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER 07.02.2025

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- 1. Pursuant to the directions of this Court dated 15.01.2025, the earlier affidavit dated 06.04.2015 has been re-filed along with annexures, since earlier it was found to be lying in objections.
- 2. Arguments have been addressed by learned counsels for the parties.
- 3. Written-submissions have already been filed by the petitioner. Learned counsel for the respondents shall also file their written-submissions of not more than three pages in bullet points within one week from today.
- 4. Judgment reserved.

DHARMESH SHARMA, J.

FEBRUARY 7, 2025/gunn